

IN THE INCOME TAX APPELLATE TRIBUNAL
'A' BENCH : BANGALORE
BEFORE SHRI. B. R. BASKARAN, ACCOUNTANT MEMBER
AND
SMT. BEENA PILLAI, JUDICIAL MEMBER

ITA No.3063/Bang/2018
Assessment Year : 2014 - 15

Sri Bhashyakar Narakesari, Flat No.202, 2 nd Floor, Sirsi Heights, No.96, Mysore Road, Chamrajpet, Bengaluru-560 018.	Vs.	The Dy. Commissioner of Income Tax, Circle-1(3)(2), Bengaluru
PAN - AAFPN 3628 Q		
APPELLANT		RESPONDENT

Appellant by	:	Shri Suresh Muthukrishnan, C.A
Respondent by	:	Shri Manjeet Singh, Addl. CIT

Date of Hearing	:	17-06-2020
Date of Pronouncement	:	07-07-2020

ORDER

PER BEENA PILLAI, JUDICIAL MEMBER

Present appeal has been filed by assessee against order dated 02/08/2018 passed by Ld.CIT(A)-10, for assessment year 2014-15.

Assessee is aggrieved by decision of Ld.CIT(A) in confirming addition of Rs.70,46,610/- by Ld.AO u/s 143(3) of the Act for year under consideration.

time Form no.3 is received from department, meaning thereby, assessee wants to make sure that tax liability mentioned in Form no.1 should be accepted by the department. Considering the apprehension of Ld.AR, since we are dismissing present appeal, assessee is given liberty to move appropriate application for recall of present order, in the event Form 1 is not accepted by department, and assessee does not accept the liability mentioned in Form 3, in accordance with the law.

Accordingly, with above liberty we dismiss present appeal by assessee as withdrawn.

In the result, the appeal of assessee is dismissed as withdrawn.

Order pronounced in the open court on 7th July, 2020

Sd/-
(B. R. BASKARAN)
Accountant Member
Bangalore,
Dated, the 7th July, 2020.

Sd/-
(BEENA PILLAI)
Judicial Member

/Vms/

Copy to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT, Bangalore
6. Guard file

By order
Assistant Registrar, ITAT, Bangalore